A 04 797/5

Serial	
No.	Date of
Order	Order

Order with Signature

Office note as to action (if any) taken on order

26-9-96

Shri J.K. Mishra-2, Heard learned counsel for the Applicant and Shri Uma Ballav Mohapatra, learned Addl. Standing Counsel (Central) for the Respondents. The relief prayed for in the main Original Application is to direct Respondents to promote the applicant for orders P to the Post of Upper Division Clerk when be became eligible i.e. after completion of eight years of regular service i.e. in the year 1990. Shri J.K. Mishra-2 learned Counsel for the applicant has taken me through the background of the case. In this Misc. Application No.641 of 1996, the applicant prayed for orders to stay the letter dated got 19-9-1996 till final disposal of the Original Application or to stay the discretionary marking of 100 as given to Opp.Party No.2 in Appendix-II. The applicant has claimed that he belongs to SC and he should have been considered for promotion in the fifth year when he was due or in the 8th year i.e. in the year 1990. He was not considered and till 1996 he was not given his due as per his averments. Annexure-8 is a limited departmental competitive examination for the post of Upper Division Clerk in Govt. of India Text Book Press, Bhubaneswar. It

NANO. 222/95

County has not leven MA at FLA' filed by Mr. UB Mohapal VARE fraging I time to (Par) Bench. 31-395

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Counter appears to have been filed en Court on 24.4.95. 60P not Served

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Vench

Post Summer Vacation

For heaving Pl.

BU 21/6/95

Office note a Serial action (if Order with Signature No. of Date of taken on order Order Order is dated 19-9-1996 and this examination is going to be held on 29-9-1996. Besides, the other points mentioned by Shri Mishra in his arguments, para-6 of the Appendix to Annexure-8 are to be quoted; "The Manager has the discretion to fix qualifying marks in any or all the subjects at the examination". This is an unbridled discretion. There are no guidelines also to control the discretion. The qualifying marks can be 20% or 90%. Similarly in para-2 of Annexure_8 it has been mentioned 'Evaluation of record of service of such of the candidates

M.A 641/96

who attain at the written examination, a minimum standard asmay be fixed by the Manager in his discretion, carrying a maximum of 100 marks. This again is entirely discretionary and it is exercised by only one person i.e. Manager (Admn.), Government of India, Text Book Press, Bhubaneswar. Such unbridled discretion, b uncontrolled by any guidelines given to a single individual can not easily pass. The well known test of constitutional propriety. Since it is a M. A. and since the O. A. is a Division Bench matter, there is no need at this stage to declare these two provisions as ultravires and this should leave to the Division Bench to decide. It would

A copy of this order be made available to the counsel for both sides.

examination proposed at Annexure-8 is

he reby stayed till the disposal of the

Original Application. M.A. is disposed

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Heard the learned lawyer for the applicant and the learned Additional Standing Counsel on behalf of the respondents. In this case, the applicant had filed MA No.641 /96 on 25.9.96 and this was disposed of in order dated 26.9.1996. Thelearned lawyer for the applicant has now filed a memo seeking permission to

A coty of order may be given to advocate for the applicant of the 27.9.96 Society

Period com Je K. M. Sh. (2) forthe applicant Dt 27996

secred copy.

7. 25.4.97

of.

Office note as Serial action (if Order with Signature Date of No. of taken on o der Order Order withdraw MA No.641/96 and OA No.797/94. As M.A. has already been disposed of, no May be given to withdrawal of M.A. can be permitted. Respondent's Consel. O.A.No.797/94 is permitted to be withdrawn te 3/10/96 and ds disposed of as such. Memo filed by the coursel for the applicant nemyoung of machiner For Orders. 24/4/92 Order no. 7. 84.25.497 A copy o order may ble given to both the councels! Reversed alopy on behaf of U. Bankap 13pac 30.4.97.